

New rail lines in Marathwada

52. SHRI GURMUKH SINGH MUSA-FIR :

SHRI J. S. TILAK :
 SHRI A. G. KULKARNI :
 SHRI KRISHAN KANT :
 SHRI KALI MUKHERJEE :

Will the Minister of RAILWAYS be pleased to state :

(a) whether the Central Government has received any representation from the Maharashtra Government against dropping the proposal for railway lines in Marathwada area which were assured to be undertaken as famine relief work; and

(b) if so, what is Government's reaction thereto ?

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS (SHRI MOHD. SHAFI QURESHI) : (a) Yes.

(b) Earth work had been taken up for the following projects in March, 1973 as a drought relief measure which has since been suspended in view of the drought conditions having come to an end :

1. Miraj-Latur (conversion from MG to BG)
2. Manmad-Purli (conversion from MG to BG)
3. Apta-Dasgaon (New Line)
4. Wani-Chanaka (New Line)

Survey works are already in progress for projects mentioned from 1 to 3 and suitable allocation have been made for them in the Budget for 1974-75. Sanction for the construction of a new Railway line between Wani and Chanaka has since been accorded and work taken in hand and conversion of the section from Manmad to Purli Vaijnath to B. G. has also been approved and necessary funds provided in the Railway Budget for 1974-75.

Appointment of the Board of Directors of the National Rayon Company

53. DR. Z. A. AHMAD :
 SHRI SANAT KUMAR RAHA :
 SHRI I. D. SINGH :
 SHRI J. S. ANAND :
 SHRI S. G. SARDESAI :
 SHRI BHUPESH GUPTA :

Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state :

(a) whether the Kapadia's have made any representation to the Central Government with regard to the appointment of Members to the Board of Directors of the National Rayon Company; and

(b) if so, what action has been taken by Government thereon ?

THE DEPUTY MINISTER IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI BEDABRATA BARUA) : (a) and (b) Presumably, the Hon'ble Members have in view the appointment of Directors of the National Rayon Corporation by the Company Law Board under Section 408 of the Companies Act, 1956, in terms of which it is authorised to appoint two directors for such period not exceeding three years on any one occasion as it may think fit. The Company Law Board appointed two persons as Directors of the said company for a period of two years with effect from the 30th June, 1971, after considering the representations of Kapadias' who made objection to such appointments on receipt of a show cause notice issued by the Board.

2. On the basis of an application made by some members of the company under Section 408(1) of the Companies Act and after hearing all interested parties, the Company Law Board appointed two Directors on the Board of Directors of the company for a further period of one year from the 30th June, 1973. At the hearing

stage, an Advocate appeared on behalf of M/s. Maganlal Chhaganlal Pvt. Ltd., British Burma Petroleum Limited, Sarvashri L. C. Kapadia and N. C. Kapadia, Directors of the company.

3. At the annual general meeting of the shareholders held on 11th May, 1973, the shareholders elected 7 persons as Directors of the company; one of whom died subsequently and two declined to serve as Directors. After hearing the concerned parties, the Company Law Board declined, under Section 408(5) of the Companies Act, to confirm the election of the remaining four Directors.

4. In April, 1974, the Company Law Board received a petition from the Unit Trust of India praying for the appointment of Government Directors for a further period of at least three years on the Board of Directors of the company. The Company Law Board gave a hearing to all the parties on the 20th June, 1974, when an Advocate appeared on behalf of the M/s. Maganlal Chhaganlal Pvt. Ltd. and Sarvashri L. C. Kapadia and N. C. Kapadia. The various issues raised in the petition of the Unit Trust of India and other parties at the hearing are under consideration of the Company Law Board.

Suspension of trains on Southern Railway

54. DR. Z. A AHMAD : Will the Minister of RAILWAYS be pleased to state:

(a) whether it is a fact that the trains suspended on Southern Railway since December, 1973 have not been resumed as yet; and

(b) if so, the names of the such trains and the reason for their continued suspension ?

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS (SHRI MOHD. SHAFI QURESHI) : (a) and (b) Information is being collected and will be laid on the Table of the Sabha.

55. [Transferred to the 1st August, 1974.]

Service conditions of casual labour in railways

56. SHRI YOGENDRA SHARMA : Will the Minister of RAILWAYS be pleased to state :

(a) whether there are any provisions in the Indian Railways Establishment Code regarding the service conditions of casual labour; and

(b) what changes have been proposed by Miabhoj Tribunal in these rules ?

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS (SHRI MOHD. SHAFI QURESHI) : (a) No. But there are provisions in the Indian Railway Establishment Manual in this regard.

(b) A statement is attached.

Statement

The Railway Labour Tribunal 1969 which was appointed by the Government under the Permanent Negotiating Machinery *inter-alia* made the following recommendations in respect of conditions of service of casual labourers:

"4.26 (4)(i) The period of maximum service for earning temporary status should be fixed at four months instead of six."

"4.26(4)(ii) If casual labourer is engaged on works which automatically expire on 31st March, the continuity of his service shall not be regarded as broken if sanction for that work is given subsequently and the same casual labourer is employed to finish the work, provided further that no casual labour shall be prevented from working on such job so as to deprive him of earning the status of a temporary railway worker."